[Shri Vasudevan Nair]

of these big companies. I can give more such instances how wrong things are being done in this Ministry, by this Government and foreign exchange is being wasted. So, Sir, instead of talking about this kind of canalisation and in actual practice being influenced by powerful vested interests and valuable foreign exchange being wasted and failing to explore new markets and pushing up our exports, things to-day are going to pieces. We are in a very pitfable position and Govern-ment has to take certain basic decisions in this matter and I would like to repeat that one of the basic deci-sions should be the nationalisation of export and import trade. Canalisation of import of certain commodities cannot substitute the nationalisation of import and export trade. And such other steps also to organise the industry in the country on a new basis for the production of items of export have to be taken. I have no time to go into these details. All these things have to be given a new look, an entirely new look. Also a departure is what is called for, not tinkering here and there. That is what I have to suggest to this Government.

MR. DEPUTY-SPEAKER: Mr. S. M. Krishna.

SHRI P. K. DEO (Kalahandi): You cannot intrude into private member's time.

MR. DEPUTY-SPEAKER: There is still half a minute.

SHRI S. M. KRISHNA (Mandya): The approbations for the Minister...

MR. DEPUTY-SPEAKER: You can continue next time. Before we take up Private Member's business, the hon. Home Minister wants to make a statement.

SHRI LOBO PRABHU (Udipi): I have to speak from my Party.

MR. DEPUTY-SPEAKER: I know, but before we take up the Private Members' business the Home Minister wants to make a statement.

SHRI P. K. DEO: He is not a private member.

16.03 hrs.

STATEMENT RE: PERSONS RE-PORTED MISSING FROM AMONG DEMONSTRATORS OF 6TH APRIL 1970

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Deputy Speaker, Sir, some Members wanted to know about the position of persons reported to be missing from among those who participated in the demonstration in New Delhi on April 6, 1970. I am informed that a list of 134 missing persons, including 3 women, was furnished to the Delhi Administration. A special cell was set up for making all out efforts to trace the missing persons. So far 67 persons have been traced and their whereabouts have been intimated to the Office. All the three women SSP have been traced. The Party Office has been requested to furnish more descriptive details regarding the remaining persons.

AN HON. MEMBER: What about children?

SHRI Y. B. CHAVAN: I have not got the full list of names.

श्री रवि राय (पुरी) : बहुत से बच्चे भी गुम हो गये थे । उन के बारे में भी पता लगाया जाये ।

श्री यशवन्तराव चव्हाणः अगर माननीय सदस्य उन के नाम श्रादि दे दें, तो मैं उन के बारे में पता लगा कर बताऊंगा ।

16.04 hrs.

MR DEPUTY SPEAKER: Now we take up Private Members' business.

SHRI MADHU LIMAYE.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Insertion of new sections 77A and 168A)

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूँ कि लोक प्रतिनिधित्व प्रधिनियम, 1951, में

^{*}Published in the Gazette of India extraordinary, Part II, Section 2, dated 10-4-70.

281 Bills introduced CHAITRA 20, 1892 (SAKA) Constitution (Amdt.) 282 Bill

म्रागे संशोधन करने वाले विधेयक को पेश करने की म्रनमति दी जाये ।

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश करता हूं।

CONSTITUTION (AMENDMENT) BILL*

(AMENDMENT OF ARTICLE 174)

SHRI C. K. BHATTACHARYYA (Raiganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted.

SHRI C. K. BHATTACHARYYA: I introduce the Bill.

CAPITAL PUNISHMENT ABOLI-TION BILL*

भी ग्रोम प्रकाश त्याणी (मुरादाबाद) : मैं प्रस्ताव करता हूं कि प्राण-दंड को समाप्त करने की व्यवस्था करने वाले विधेयक को पेश करने की मनमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the abolition of capital punishment."

The motion was adopted.

श्री स्रोम प्रकाश त्यागी : मैं विधेयक को पेज करताहुं। CONSTITUTION (AMENDMENT) BILL*

(AMENDMENT OF ARTICLE 123)

SHRI S. S. KOTHARI (Mandsaur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S. S. KOTHARI: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL—contd.

(OMISSION OF ARTICLE 314)

MR. DEPUTY-SPEAKER. Now we take up further consideration of the following motion moved by Shri Madhu Limaye on the 13th March, 1970:

> "That the Bill further to amend the Constitution of India, be taken into consideration."

Mr. R. D. Bhandare was on his feet. He may continue.

SHRI P. K. DEO (Kalahandi): For this Bill only one hour was fixed. But now we have already consumed this time. Some time limit should be fixed so that I get a chance for my next item. (Interruption)

MR. DEPUTY-SPEAKER: Order, please. I will tell you. Last occasion, when we discussed this Bill, it was agreed by the House that no time limit should be fixed for this discussion because it is an important Bill. There should be exhaustive discussion. That was the decision of the House.

SHRI R. D. BHANDARE (Bombay Central): Mr. Deputy Speaker, Sir, so far as the Bill is concerned I would like to support it for the dele-

*Published in the Gazette of India Extraordinary, Part II, Section 2, dated 10-4-70.